
(2017) 12 SC CK 0013

In the Supreme Court Of India

Case No : C.A. No. 21802-21803 of 2017 (Arising From SLP © Nos 37089-37090 of 2013)

Malik Industry & Anr.

APPELLANT

Vs

State of Haryana & Ors.

RESPONDENT

Date of Decision : 12-12-2017

Acts Referred:

Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, Section 24(2)

Citation : (2018) 13 SCC 85 : (2018) 1 JT 187

Hon'ble Judges : Kurian Joseph, J; Amitava Roy, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

1. Leave granted. 2. The appellant approached this Court with certain grievances with regard to the acquisition of their land. During the pendency of these appeals, the appellants filed an interlocutory application praying for a declaration to the effect that on account of operation of Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the whole acquisition has lapsed. Pursuant to the directions issued by this Court, the respondents have filed a Status Report. It is admitted that in the case of the appellants, the compensation amount has not been paid to them; it was only deposited with the Land Acquisition Collector. 3. Therefore, the judgment of this Court in Pune Municipal Corporation & Anr., v. Harakchand Misirimal Solanki & Ors., reported in 2014(1) R.C.R.(Civil) 880 : 2014(1) Recent Apex Judgments (R.A.J.) 542 : (2014) 3 SCC 183, as it stands today, squarely applies to these appeals. 4. Accordingly, the appeals are allowed. The land acquisition proceedings initiated against the appellants stand lapsed. However, the respondents are given the opportunity to initiate proceedings afresh under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, within a period of six

months from today. 5. Pending applications, if any, shall stand disposed of. 6. There shall be no orders as to costs.